MANIPUR GAZETTE

E X T R A O R D I N A R Y
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OFFICE OF THE
LILONG (IMPHAL WEST) MUNICIPAL COUNCIL
LILONG: MANIPUR

N O T I F I C A T I O N

Lilong, the 5th December, 2025

No. 15/1/2025-LIWMC: In accordance with the provisions under Section 211(1) and 212 of Manipur Municipalities Act 1994, it is hereby notified for information to the general public that vide Resolution No. 2 of the Council Meeting held on 5th December, 2025, Lilong (Imphal West) Municipal Council proposes to adopt "the **Model Manipur Unified Building Bye-laws, 2024"** which was notified by Government vide notification No. BBL-101/1/2024-MAHUD-MAHUD-Part (1) dated the 4th December, 2024 and No. BBL-101/1/2-22-MAHUD-MAHUD dated the 31st December, 2024 as "**Lilong (Imphal West) Municipal Council Building Bye-laws, 2025"** from the date of notification in the Official Gazette of Manipur.

Any objections(s)/suggestion(s) to the introduction of the Unified Building Bye-laws may be submitted so as to reach the Chief Executive Officer, Lilong (Imphal West) Municipal Council, Manipur within 7 (Seven) days from the date of notification. Objections(s)/Suggestions(s) received after the aforesaid period shall not be entertained.

Copies of the aforesaid **"Lilong (Imphal West) Municipal Council Building Bye-laws, 2025"** shall be available for inspection in the office of the undersigned from 11.00 A.M. to 3:00 P.M on all the specified period of working days. The same will also be available at the Town Planning Department official website https://tpmanipur.mn.gov.in.

MUNGVA VICTOR,
Chief Executive Officer,
Lilong (Imphal West) Municipal Council.

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Digitally signed by
Thingbaijam Binodkumar Singh
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